

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.20
C.P. (IB)No.166/BB/2023

IN THE MATTER OF:

M/s. Bangalore Blues Entertainment India Pvt. Ltd. ... Petitioner
Vs.
M/s. One Ikigai Edutech Pvt. Ltd. ... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 24.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Pushkar
For the Respondent : Shri Sachin Kumar Jhankal, PCS

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondent.
2. It is stated that the instant Petitioner Company was under CIRP before this Adjudicating Authority in C.P.(IB)No.110/BB/2022. Subsequently, the aforesaid CIRP in respect of the Petitioner herein has been withdrawn U/s.12A of the Code, vide Order dated 18.03.2024 in C.P.(IB)No.110/BB/2022. He further stated that he was representing the Counsel for the RP in the aforesaid C.P. However, in view of the above circumstances, he now seeks time to file fresh vakalath on behalf of the Petitioner herein.
3. Considering the above, he is directed to file the fresh vakalath along with the rejoinder, within two weeks' from today.
4. List the case on **12.06.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)